

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA No. 1354/2015

New Delhi this the 27th day of March, 2019

**Hon'ble Ms. Nita Chowdhury, Member (A)
Hon'ble Mr. S.N. Terdal, Member (J)**

(By Advocate : Sh. TD Yadav)

VERSUS

1. The Chairman
Delhi Subordinate Services Selection Board
Through its Chairman, GNCTD
FC-18, , Institutional Area, Karkardooma, Delhi-110092.
3. South Municipal Corporation of Delhi
Through Commissioner
Civic Centre, Minto Road, New Delhi.
3. The Director of Education
Directorate of Education
Old Secretariat, Delhi.

...Respondents

(By Advocate : Mr. Amit Anand)

ORDER (ORAL)

Ms. Nita Chowdhury:

This OA has been filed by the applicant seeking following reliefs :-

- “(i) to set aside and quash the impugned rejection notice dt. 05.12.2014 (Annexure-A).
- (ii) to direct the respondent to appoint the applicant as Teacher (Primary) Post Code 70/09 PRT (MCD).
- (iii) to direct the respondents to issue offer of appointment to the applicant.

- (iv) to direct the respondents to grant all the consequential benefits to the applicant.
- (v) to pass any other order/s deemed fit and proper in the facts and circumstances of the case.
- (vi) Award Cost.”

2. Today, when the matter is taken up for final disposal, the counsel for the applicant states that the applicant is not in touch with him and he does not know the present status of the matter. Counsel for the respondents draws our attention to the answer given by him in Para 4.6 of his CA in which he stated that as per decision in the Board meeting dated 28.09.2015 in Dinesh Chand Meena case, such cases are being considered provisionally for selection and the same benefit is being extended to the petitioner and he has been provisionally selected vide result notice No.433 dated 22.01.2016.

3. In view of the factual position stated by the respondents, and the fact that the applicant is not contacting the counsel, this OA is disposed of. No order as to costs.

(S.N. Terdal)
Member (J)

(Nita Chowdhury)
Member (A)

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